



2026:AHC:56825-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5493 of 2026

Surya Hospital

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Sanjay Maurya
Counsel for Respondent(s) : A.S.G.I., Alok Kumar Singh, C.S.C.,
Vinay Kumar Singh

Along with :

1. **Writ - C No. 5570 of 2026:**
Ashok Hospital (Hosp9P131322)
Versus
Union of India and 5 others
 2. **Writ - C No. 5568 of 2026:**
New Adarsh Hospital (Hosp9P188330)
Versus
Union of India and 5 others
 3. **Writ - C No. 5598 of 2026:**
Purvancha Hospital (Hosp9P188330)
Versus
Union of India and 5 others
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Court No. - 1

HON'BLE AJIT KUMAR, J.
HON'BLE SWARUPAMA CHATURVEDI, J.

1. All the petitions raise common question of law and facts, and therefore, are being heard and disposed of by a common judgement.
2. Heard Shri Sanjay Maurya, learned counsel for the petitioner, Shri Alok Kumar Singh, learned counsel appearing for the respondent nos. 4, 5 and 6 and Shri Pradeepta Kumar Singh, learned Standing Counsel for the State respondent nos. 1, 2 and 3.
3. Petitioners who were impaneled by the 4th respondent namely the State Agency for Comprehensive and Integrated Services (SACHIS) under the Ayushman Health Scheme launched by the Central Government, the

purposes of remittances of expenses incurred in the treatment of Ayushman Card Holder patients are aggrieved by the decision taken by the 4th respondent dated 17.06.2025 rejecting their representation against the suspension of empanelment for a controversy that had arisen earlier regarding transfer of money from the account of 4th respondent due to hacking of the account in the intervening night of 21st day-22nd May, 2022.

4. It is contended on behalf of the petitioner that soon after they received notice from the 4th respondent regarding illegal transfer of money into the account of the respective hospitals, they immediately refunded the same. However, for the hacking of the account of the 4th respondent, the 4th respondent initiated criminal proceedings by registering the F.I.R., pursuant to which the criminal investigation by the police is on the way.

5. It is argued on behalf of the petitioner that unless and until it is prima facie established that petitioners hospital were individually responsible for such transfer of money from the account of the respondent no. 4 to their respective accounts, respondent no. 4 was not justified in suspending the empanelment of these petitioners hospital and still further, upon a representation being made, the 4th respondent having found it difficult to form a final view regarding implication of the petitioners in the alleged illegal transfer for the pendency of the criminal investigation, the representation of the petitioners ought not to have been rejected. Thus, according to the petitioner's counsel both the order of suspension as well as rejecting the representation deserve to be set aside.

6. Shri Alok Kumar Singh, learned counsel appearing for the contesting respondent nos. 4, 5 and 6 submits that in fact it was a case of hacking of the computer of the 4th respondent by some scrupulous elements and unless and until a final report comes from the police after investigation no pointed allegation can be made against any one but the suspension of the hospitals has taken place as an administrative measure to ensure that the investigation does not get influenced.

7. At this stage, learned counsel for the petitioner submits that many of such hospitals had previously approached this Court by filing writ

petitions and their writ petitions have been disposed of by setting aside the order of suspension, with a further liberty to the petitioner to claim their payments prior to the date of suspension, one such order passed in Writ-C no. 5711 of 2026 in the matter of R.N. Hospital versus Union of India and 5 others decided on 26.02.2026 has been placed before this Court.

8. Upon a pointed query being made, learned counsel for the respondents Shri Alok Kumar Singh, does not dispute the same.

9. Since the controversy is same and the criminal investigation is already underway in respect of the allegations raised in the First Information Report, in our considered view petitioners also entitled to the similar relief as has been granted to other hospitals specially the R.N. Hospital matter disposed on 26.02.2026.

10. In such above view of the matter, therefore, the order suspending the empanelment of the petitioner dated 17.06.2025 is hereby quashed.

11. The petitioners are entitled to also claim payments for the treatment they have already done of the Ayushman Card Holders prior to the date of suspension. They will also be entitled to get benefit of the empanelment from today on words, unless and until subject to the final outcome of the police investigation and consequential caution, if any.

12. With these observations, the petition is **disposed of**.

(Swarupama Chaturvedi,J.) (Ajit Kumar,J.)

March 19, 2026

Bhanu